

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.19**  
**Restoration Application 01/2024**  
**& C.A. No.25/2024 in**  
**C.P.No. 78/BB/2021**

**IN THE MATTER OF:**

Smt. M. Revathamma ... Petitioner  
Vs.  
Sri Neelam Granites Pvt. Ltd. & Anr. ... Respondents

**Order under Section 241- 242 & 59 of Companies Act, 2013**

**Order delivered on: 11.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Appeared but not marked his presence  
For the R-1 & R-2 : Shri Bharathraj J

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. Pursuant to order dated 22.05.2024, Respondents have not chosen to file objections. Therefore, Ld. Counsel for the Respondents is directed to file the same, within a period of two weeks', after duly serving the copy on the other side. The Petitioner shall file rejoinder, if any, thereto within one week, after duly serving the copy on the other side.
3. Ld. Counsel appearing for the Petitioner requests time to file Additional vakalath and he is permitted to file the vakalath within three days in the Registry.
4. List the case on **05.09.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**